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MCRC-12473-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE RAJENDRA KUMAR VANI

ON THE 1<sup>st</sup> OF APRIL, 2025

MISC. CRIMINAL CASE No. 12473 of 2025

*NEERAJ*

*Versus*

*THE STATE OF MADHYA PRADESH*

.....  
Appearance:

*Shri Pramod Pachori - Advocate for applicant.*

*Shri Dinesh Savita - Public Prosecutor for the State.*

.....  
WITH

MISC. CRIMINAL CASE No. 12786 of 2025

*MAKHAN SINGH AND OTHERS*

*Versus*

*THE STATE OF MADHYA PRADESH*

.....  
Appearance:

*Shri Hemant Singh Rana - Advocate for applicants.*

*Shri Dinesh Savita - Public Prosecutor for the State.*

.....  
MISC. CRIMINAL CASE No. 13530 of 2025

*MANISH RAWAT*

*Versus*

*THE STATE OF MADHYA PRADESH*

.....  
Appearance:

*Shri Prem Singh Bhadoriya - Advocate for applicant.*

*Shri Dinesh Savita - Public Prosecutor for the State.*

.....  
ORDER



Since these applications are arising out of same crime number registered at same police station, therefore, they have been heard together and are being disposed of by this common order.

2. These are the first applications filed by the applicants under Section 483 of BNSS for grant of bail relating to Crime No.22 of 2025 registered at Police Station Belgada, District Gwalior (M.P.) for the offences punishable under Sections 115, 296, 351(2), 3(5), 127(2) and 140 (3) of BNS and Section 11, 13 of MPDVPK Act.

3. Prosecution story, in short, is that on 18.02.2025, around 07:00 pm, complainant was sitting at the medical store in Chitoli, giving medicine to Shera Rawat resident Ruar, at the same time, four persons came in a white colored Bolero and one of them told him to get out and sit in the car. When he sat in the Bolero car, they started abusing him by started saying that you and your cousin Abhishek are being more hooligan and started beating him with sticks. He said why are you beating me, what is his fault, then all four of them started threatening to kill him. They were saying that if you show more hooliganism next time or tell anyone, we will kill you and your brother. Thereafter, they pushed him out of the car and left him there and fled from there in their Bolero car. He could not see the number of the car. Two days ago, his brother Abhishek had a fight with Bhupendra resident of Sahbai, who had threatened to kill Abhishek and him. He suspected that Bhupendra Rawat resident of Sahbai has done this incident with him or got it done.

4. It is submitted by learned counsel for the applicants that applicants are innocent and have falsely been implicated in the case. Applicants - Makhan



Singh, Jeetu Bairagi and Hasvendra Gurjar are in custody since 22.02.2025, applicant - Neeraj is in custody since 09.03.2025 and applicant Manish Rawat is in custody since 28.02.2025. It is submitted that earlier the offences registered against the applicants under the BNS were bailable in nature, but thereafter offence under Section 140(3) of BNS has been added which is punishable upto seven years of imprisonment and because of adding of Section 140(3) of BNS, Section 11/13 of MPDVPK Act has also been added. It is submitted that applicants have not been identified in the TIP. They have no criminal antecedents. They are ready and willing to abide by any condition which may be imposed by the Court. The trial is likely to take sufficiently long time. There is no possibility of their absconsion or tampering with the prosecution evidence. Hence, learned counsel pray for grant of bail to the applicants.

5 . *Per contra*, learned counsel for the State opposed the bail applications and prayed for their rejection.

6. Heard learned counsel for the rival parties and perused the case-diary.

7. Considering the submissions advanced by learned counsel for the parties and attending facts and circumstances of the case, but without expressing any opinion on the merits of the case, this Court is of the considered opinion that the applicants may be granted bail. Hence, the applications are **allowed**. It is directed that the applicants be released on bail on each of them furnishing a personal bond in the sum of Rs.1,00,000/- (**Rupees One Lac Only**) each with one solvent surety each in the like amount to the satisfaction of the trial Court/committal Court.



8. This order will remain operative subject to compliance of the following conditions by the applicants:-

*i) The applicants will comply with all the terms and conditions of the bond executed by them;*

*ii) The applicants will co-operate in the investigation/trial, as the case may be;*

*iii) The applicants will not indulge themselves in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to the Police Officer, as the case may be;*

*iv) The applicants will not commit any other offence or will not repeat the offence in future. In case if they are found involved in the offence of same nature, this bail order shall stand cancelled automatically without further reference to the Bench;*

*v) The applicants will not seek unnecessary adjournments during the trial;*

*vi) The applicants will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be.*

Copy of this order be sent to the trial Court concerned for compliance.

Certified copy as per rules.

(RAJENDRA KUMAR VANI)  
JUDGE